

*[Translation]***Action Plan for Bhopal Gas Tragedy**

2059. SHRI KANTILAL BHURIA :  
SHRI K. YERRANNAIDU :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government had launched any action plan for the Bhopal gas victims from April, 1990;

(b) if so, the details thereof;

(c) whether the Madhya Pradesh Government had sent any proposal to the Union Government for sanctioning additional funds in order to complete the incomplete works;

(d) if so, whether the Union Government have provided additional funds to the Madhya Pradesh Government;

(e) if not, the reasons therefor;

(f) by when the remaining amount under the action plan is proposed to be given by the Union Government to the Government of Madhya Pradesh;

(g) whether the Central Government while demanding compensation from the multinational company, Union Carbide had categorically told the American Court that the entire wards of Bhopal were gas-affected; and

(h) if not, the number of wards ascertained in the country?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) :  
(a) to (f) An Action Plan of the State Government of Madhya Pradesh for the medical, economic social and environmental rehabilitation of the Bhopal gas victims was approved by the Government of India, initially for a period of 5 years from 1st April, 1990 to 31st March, 1995. Subsequently, it was extended to 30th September, 1998. The outlay for the Action Plan, initially at Rs 163.10 crores has been enhanced in stages, after considering the State Government's proposals, to Rs. 258 crores and as recommended by the Finance Commission, 75% of the expenditure is met by the Central Government and the rest by the State Government. The Central Government has so far released Rs. 166.37 crores. Provision for the remaining amount has been made but the releases can only be considered after the State Government fulfils the condition for the Grant like submission of Audit certificates on the expenditure incurred and achievement of physical and financial targets.

(g) and (h) The complaint for obtaining compensation filed in the American Court was for all the victims of the Bhopal gas tragedy, unrelated to the number of wards.

*[English]***Declaration about Tribal Areas**

2060. SHRI K.D. SULTANPURI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the name of the States requested for declaration of certain areas of the States as Tribal areas;

(b) whether the Government received any memorandum from Hati Community residing in Transgin and Renuka areas of Himachal Pradesh for declaration as Tribal areas; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) to (c) The information is being collected and will be laid on the Table of the House.

*[Translation]***SKO/LDO Distributorships**

2061. SHRIMATI KAMAL RANI :  
SHRI ASHOK PRADHAN :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of SKO/LDO distributors in Delhi till date;

(b) the quantum of Kerosene, light diesel oil provided to these agencies during the last three years;

(c) whether several complaints have been received regarding allotment of less quantity by Bharat Petroleum Company Limited, recently; and

(d) if so, the details thereof and the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) Information is being collected and will be laid on the Table of the House.

*[English]***Hindustan Petroleum Corporation Refinery Ltd. Pipeline**

2062. SHRI K. YARRANNAIDU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the likely impact of the Hindustan Petroleum Corporation Refinery on the economics of the ongoing HPCL pipeline in Andhra Pradesh; and

(b) the capacity of new pipeline is likely to be under-utilised in the initial stages?